

FIR No. 448/2021
PS Kalyanpuri
State Vs. Shivam
U/s 25/54/59 Arms Act.

Application No. 15

01.09.2021

Due to corona pandemic outbreak and in view of Office Order No. 569/RG/DHC/2021, dated 19.08.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, and duty roster No. 6392-6411/Judl. Br./East/KKD/Delhi, dated 23.08.2021, the present matter is taken up for physical hearing.

Pr. Ld. APP for the State.

Counsel for the applicant/accused.

This is an application for bail on behalf of the applicant/accused.

Reply filed by the IO concerned.

As per the allegations against the applicant/accused, applicant/accused was found in possession of a button actuated knife. Moreover, he is involved in five or six other criminal cases for other offences. Consequently, I am not inclined to grant bail to the applicant/accused at this juncture. His bail application is, accordingly, dismissed and stands disposed of.

A copy of this order be given dasti to counsel for the applicant/accused.


(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/01.09.2021

Received bail order etc
Vikram K. LPA
11/9/2021

~~FIR No.~~ 443/2021
PS Kalyanpuri
State Vs. Asif
U/s 356/379 IPC.

Application No. 14

01.09.2021

Due to corona pandemic outbreak and in view of Office Order No. 569/RG/DHC/2021, dated 19.08.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, and duty roster No. 6392-6411/Judl. Br./East/KKD/Delhi, dated 23.08.2021, the present matter is taken up for physical hearing.

Pr. Ld. APP for the State.

Counsel for the applicant/accused.

This is an application for bail moved on behalf of the applicant/accused. Reply filed by the IO concerned.

Arguments heard and perused the record.

As per the allegations, applicant/accused had snatched the purse of complainant and fled away from the spot. He was thereafter apprehended on the next day. Applicant/accused has been duly identified by the complainant. The snatched purse has also been recovered from his possession.

Considering these facts, I am not inclined to grant bail to the applicant/accused at this juncture. His bail application is, accordingly, dismissed and stands disposed of.

A copy of this order be given dasti to counsel for the applicant/accused.


(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/01.09.2021

*Received bail order copy
Vishal K. L. Me
1/9/2021*

FIR No. 249/2021
PS Pandav Nagar
State Vs. Nitish
U/s 356/379/34 IPC.

Application No. 3

01.09.2021

Due to corona pandemic outbreak and in view of Office Order No. 569/RG/DHC/2021, dated 19.08.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, and duty roster No. 6392-6411/Judl. Br./East/KKD/Delhi, dated 23.08.2021, the present matter is taken up for physical hearing.


Pr. Ld. APP for the State.

Sh. Vinod Kumar, LAC for the applicant/accused.

This is an application for bail moved on behalf of the applicant/accused.

There is separate application for bail moved by one Manohar Nagar, Advocate, on behalf of the applicant/accused.

Consequently, Sh. Vinod Kumar, LAC for the applicant/accused wants to withdraw the present bail application. The same is, accordingly, dismissed as withdraw and stands disposed of.


(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/01.09.2021

FIR No. 178/2021
PS Kalyanpuri
State Vs. Kishan
U/s 392/394/411/34 IPC.

Application No. 1

01.09.2021

Due to corona pandemic outbreak and in view of Office Order No. 569/RG/DHC/2021, dated 19.08.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, and duty roster No. 6392-6411/Judl. Br./East/KKD/Delhi, dated 23.08.2021, the present matter is taken up for physical hearing.

Pr. Ld. APP for the State.

Counsel for the applicant/accused.

This is an application for bail. Reply filed by the IO concerned.

Considering the facts and circumstances of the case, besides the fact that applicant/accused is in JC since 24.05.2021, applicant/accused is admitted to bail on his furnishing a bail bond in the sum of Rs.15,000/- with one surety of the like amount. Applicant/accused shall abide by the conditions laid down in Section 437(3) Cr.P.C.

Present application is, accordingly, disposed of.

A copy of this order be given dasti to counsel for the applicant/accused. A copy of this order be sent to the Jail Superintendent concerned for information and compliance.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/01.09.2021

FIP No.249/2021
PS Pandav Nagar
State Vs. Kumar Thapa.
U/s 356/379/34 IPC.

Application No. 4

01.09.2021

Due to corona pandemic outbreak and in view of Office Order No. 569/RG/DHC/2021, dated 19.08.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, and duty roster No. 6392-6411/Judl. Br./East/KKD/Delhi, dated 23.08.2021, the present matter is taken up for physical hearing.

Pr. Ld. APP for the State.

Sh. Vinod Kumar, LAC for the applicant/accused.

This is an application for bail. Reply filed by the IO concerned.

Considering the facts and circumstances of the case, besides the fact that applicant/accused is in JC since 25.08.2021, applicant/accused is admitted to bail on his furnishing a bail bond in the sum of Rs.10,000/- with one surety of the like amount. Applicant/accused shall abide by the conditions laid down in Section 437(3) Cr.P.C.

Present application is, accordingly, disposed of.

A copy of this order be given dasti to counsel for the applicant/accused. A copy of this order be sent to the Jail Superintendent concerned for information and compliance.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/01.09.2021

Received bail order copy
Vinod K. LAC
1/9/2021

FIR No. 45185/2018
PS Kalyanpuri
State Vs. Atul Gupta
U/s 379 IPC.

Application No. 6

01.09.2021

Due to corona pandemic outbreak and in view of Office Order No. 569/RG/DHC/2021, dated 19.08.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, and duty roster No. 6392-6411/Judl. Br./East/KKD/Delhi, dated 23.08.2021, the present matter is taken up for physical hearing.

Pr. Ld. APP for the State.
Counsel for the applicant/accused.

IO/HC Vinod Kumar in person.

This is an application for bail moved on behalf of the applicant/accused. Reply filed by the IO concerned.

Arguments heard and record perused.

As per the prosecution, applicant/accused has been found in possession stolen motorcycle wanted in this case. The accused was arrested by Noida Police and he was at that time in possession of 23 stolen motorcycles and 7 scootys. Moreover, he is involved in several other criminal cases in Delhi. Considering all these facts, I am not inclined to grant bail to the applicant/accused at this juncture. His bail application is, accordingly, dismissed and stands disposed of.

A copy of this order be given dasti to counsel for the applicant/accused.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/01.09.2021

PS No. 350/2021
PS Pandav Nagar
State Vs. Kailash @ Harish.
U/s 356/379/34 IPC.

Application No. 7

01.09.2021

Due to corona pandemic outbreak and in view of Office Order No. 569/RG/DHC/2021, dated 19.08.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, and duty roster No. 6392-6411/Judl. Br./East/KKD/Delhi, dated 23.08.2021, the present matter is taken up for physical hearing.

Pr. Ld. APP for the State.
Sh. Naveen Singla, Counsel for the applicant/accused.
IO/SI Sonu Singh in person.

This second bail application of the applicant/accused. Today counsel for the accused has filed copy of IO report/court order regarding accused not being arrested or released due to no evidence in the other cases, wherein he had allegedly made disclosure statement as per the report of the IO. IO admits that he was not aware that accused was not arrested in those cases.

In view of the facts and circumstances detailed above, applicant/accused is admitted to bail on his furnishing a bail bond in the sum of Rs. 15,000/- with one surety of the like amount. Applicant/accused shall abide by the conditions laid down in Section 437(3) Cr.P.C.

Present application is, accordingly, disposed of.

A copy of this order be given dasti to counsel for the applicant/accused. A copy of this order be sent to the Jail Superintendent concerned for information and compliance.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/01.09.2021